

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANTRI TECHZONE PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mantri Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	24.07.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2007PTC043458
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Mantri House No 41 Vittal Mallaya Road Bangalore-560001,Karnataka
6.	Insolvency commencement date in respect of corporate debtor	23.06.2023
7.	Estimated date of closure of insolvency resolution process	20.12.2023, (180 days commencing from 23.06.2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Kumar Parakh Regn. No.: IBBI/IPA-001/IP-P00272/2017-18/10516 AFA valid upto:16.02.2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5/51,2 <sup>nd</sup> Floor, WEA, Karol Bagh New Delhi-110005 India EmailId.: - <a href="mailto:parakh.rajesh@gmail.com">parakh.rajesh@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: - Ground Floor, No. 8, 'VK Commerce', 3 <sup>rd</sup> main, Rajajinagar Industrial Estate Bengaluru- 560010 Email : <a href="mailto:cirp.mipl@gmail.com">cirp.mipl@gmail.com</a>
11.	Last date for submission of claims	07.07.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Home Buyers</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Surender Devasani, (Regn No. IBBI/IPA-001/IP-P00775/2017-2018/11348) 2. Ms. Rajini G N (Regn. No. IBBI/IPA-002/IP-N01179/2021-2022/13954) 3. Mr. Narayana Kamma (Regn. No. IBBI/IPA-002/IP-N01072/2020-2021/13429)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="http://www.ibbi.gov.in/home/downloads">http://www.ibbi.gov.in/home/downloads</a>  b) Details of authorized representative:  1. Mr. Surender Devasani Address: 1436, Anasuya Nilaya, 2nd Floor, 8th Cross, 10th Main, BTM 2nd Stage, Bangalore, Karnataka ,560076 Email: <a href="mailto:surenderdevasani@gmail.com">surenderdevasani@gmail.com</a>  2. Ms. Rajini G N Address: Sy. No 7/16, No. 3, Manjunatha Complex,4th Main, SSA Road, Hebbal, Professional Courier Building, Bangalore-560024, Karnataka Email: <a href="mailto:torajinign@gmail.com">torajinign@gmail.com</a>  3. Mr. Narayana Kamma Address: E-1807, Leo, Brigade Gateway Apartments,Dr. Rajkumar Road, Malleshwaram-West Orion Mall, Bangalore-560055, Karnataka Email: <a href="mailto:kln6019@gmail.com">kln6019@gmail.com</a>

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench at Bengaluru has ordered the commencement of a corporate insolvency resolution process of Mantri Infrastructure Private Limited vide Order dated 23.06.2023.


The creditors of Mantri Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 07.07.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means only.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.06.2023  
Place: New Delhi



  
 Rajesh Kumar Parakh  
 Interim Resolution Professional for Mantri Infrastructure Private Limited  
 IBBI/IPA-001/IP-P00272/2017-18/10516